## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 85/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

Name of the Company:

Sarthak Creation Pvt Ltd.

(Through Mr. Subhas Kedarnath Tibrewal)

V/s.

Bank of Baroda & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PAVAN S. GIODÍAWAYA ADVOCATE PETITIONER Mulieurely

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## **ORDER**

Learned Advocate Mr. Pavan Godiawala present for Corporate Debtor/ Applicant. None present for Respondents.

Applicant filed proof of dispatch of copy of application on Bank of Baroda.

Heard arguments of Learned Counsel for Applicant.

Applicant is directed to serve notice of date of hearing along with copy of order on all creditors and file proof of service.

List the matter on 24.08.2017 for objections of creditors and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of August, 2017.